

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Service Tax Appeal No.70136 of 2018

(Arising out of Order-in-Appeal No.317-ST-All-2017 dated 04.11.2017
passed by Commissioner (Appeals), CGST & Central Excise, Allahabad)

Shri Sanjay Kumar Yadav

.....Appellant

(Katariya, Basant Nagar, Chandauli-221110)

VERSUS

**Commissioner CGST
& Central Excise, Varanasi**

.....Respondent

APPEARANCE:

Ms. Stuti Saggi, Advocate for the Appellants

Shri B.K. Jain, Authorized Representative for the Respondent

CORAM :

HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. - 70099 / 2022

DATE OF HEARING: 11 March, 2022

DATE OF DECISION: 11 March, 2022

ASHOK JINDAL

Ld. ARs for the Revenue submits that the appellants have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained Form-IV i.e. discharge certificate.

2. In view of this, the appeal is dismissed as deemed withdrawn.

(Dictated and Pronounced in open Court)

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**

BKP